



2026:AHC-LKO:13785

**HIGH COURT OF JUDICATURE AT ALLAHABAD
LUCKNOW**

PUBLIC INTEREST LITIGATION (PIL) No. - 146 of 2026

Jamaluddin Shaikh

.....Petitioner(s)

Versus

State Of U.P. Thru. Prin. Secy. Deptt. Of
Revenue Lko. And 6 Others

.....Respondent(s)

Counsel for Petitioner(s) : Ram Singh
Counsel for Respondent(s) : C.S.C., Pankaj Gupta

Court No. - 17

HON'BLE SUBHASH VIDYARTHI, J.

1. Heard Shri Ram Singh, the learned counsel for the petitioner and Shri Dheeraj Ojha, the learned Standing Counsel for the State and Shri Mohd. Talib Khan, Advocate holding Brief of Shri Pankaj Gupta, the learned counsel for the Gaon Sabha.

2. By means of the instant petition filed in public interest, the petitioner has sought issuance of a direction for removal of a road constructed on Gata No.278 measuring 0.849 hectare situated at Village- Bhagatpur, Tehsil- Lalganj, Pratapgarh, which is recorded as pond land and has also sought recovery of the Government money spent in construction of the road from the opposite party No.6-Block Development Officer.

3. On the basis of written instructions provided by Tehsildar, Lalganj, Pratapgarh, the learned Standing Counsel has stated that several villagers have given statement that the passage in question was being used for the last more than 50 years. A *kharanjha* was laid thereon about 20 years ago and now RCC road has been constructed at the same place. During rainy season, only this passage is available and no other passage is there for thoroughfare during that season.

4. A copy of the written instructions is taken on record.

5. At this stage, the learned counsel for the petitioner states that he does not want to press the petition.

6. Accordingly, the present petition is **dismissed**.

February 20, 2026

-Amit K-

(Subhash Vidyarthi,J.)